

35-C of the Act made by it on this accounts in respect of assessment years 1972-73 to 1982-83 is as under:—

Assessment year	Claim u/s 35-C of the In- come-tax act. (Rupees)
1972-73	4,14,948
1973-74	3,34,386
1974-75	1,80,608
1975-76	2,14,513
1976-77	6,09,889
1977-78	13,49,630
1978-79	13,44,157
1979-80	16,37,103
1980-81	15,55,954
1981-82	16,78,475
1982-83	15,69,169

As per the information presently available, the assessment upto assessment year 1981-82 have been finalised after due verification of the claim.

Special Airforce Plane for M.P.s for his trip from New Delhi to Nagpur

4125. SHIRIMATI PRAMILA DAN-
DAVATE:

SHRI R. L. P. VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a special Airforce plane was provided to a Member of Parliament for his trip from New Delhi to Nagpur and back in the 2nd week of September, 1982;

(b) whether this plane was ordered by the Congress (I) for its member to attend the Congress (I) youth camp at Nagpur; and

(c) whether the payment for this use of special plane has been received?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) to (c). No special plane was provided to any Member of Parliament for his trip from New Delhi to Nagpur and back during 2nd week of September, 1982. However, UP Raksha Mantri travelled to Nagpur in an I.A.F. aircraft on 15th September, 1982 on official work. Three Members of Parliament also travelled with him on the same aircraft. Amount payable in respect thereof has been received.

Money given by All India Handicraft Board to A.V.A.R.D.

4126. SHRI SUBHASH YADAV:

SHRI M. RAMGOPAL RED-
DY:

Will the Minister of COMMERCE be pleased to state:

(a) whether All India Handicraft Board has given Rs. 8.60 lakhs and Rs. 10.53 lakhs to Association of Voluntary Agencies for Rural Development (AVARD) an institution, during 1978-79 and 1979-80, respectively;

(b) whether it is also a fact that this money has been given by the guarantee to other institutions in violation of Government of India decision No. 8GRF149(2);

(c) if so, what are the details thereof; and

(d) what action Government have taken or propose to be taken in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) to (d) In the Audit Inspection Report dated 29-9-1982, it has been observed that AVARD has passed on the grant to its member agencies. The question of violation of Govt. of India

decision, if any, will be examined after receipt of audited statements of accounts from AVARD. AVARD has been asked to submit their audited statement of accounts immediately.

Paid up Capital Hindustan Lever

4127. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether Hindustan Lever was started in the year 1933 with a paid-up capital of just Rs. 1 lakh and today the paid-up capital of the company is more than Rs. 2196 lakhs;

(b) whether Rs. 1486.36 lakhs of the paid-up capital which has mostly come through capitalisation of profit by issuing bonus shares is held by Uni-lever;

(c) whether paid-up capital i.e. Rs. 1036.33 lakhs of Uni-lever consists of the bonus shares accrued to it and this is about 72 per cent of the paid-up capital;

(d) whether this made up entirely by the bonus shares issued to the parent company by a subsidiary in India M/s. Hindustan Lever; and

(e) whether bonus shares have already been issued about 20 times and even now Government are under pressure from the company to capitalise its profits through the issue of bonus shares; if so, the decision?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (e). M/s. Lever Brothers (India) Private Limited, was incorporated in India in 1933. The capital of this company in 1933/34 was Rs. 28 lakhs. As on 31st December, 1981 the total paid up share capital of M/s. Hindustan Lever Limited is Rs. 2916.39 lakhs of which Rs. 1487.36 lakhs is held by M/s. Unilever PLC. U.K. It is not correct that the paid up share capital of Uni-lever is made up entirely by the bonus shares issued because out of total share capital of Rs. 2916.39 lakhs, Rs. 2086.25 lakhs is by way of capitalisation of ac-

cumulated profits and share premium. Of the Rs. 1487.36 lakhs held by Uni-lever Rs. 1214.92 lakhs consists of bonus shares accrued to it which is about 41.66 per cent of the total paid up capital of the Indian company. The company has issued bonus shares 5 times after becoming a public limited company on 27-10-1956 and also issued bonus shares 12 times before conversion into a public company.

No application for further issue of bonus shares is at present under consideration of Government.

बंदूक, रिवाल्वर, पिस्तौल और राइफलों कारतूसों का आयात:

4128. श्री नरसिंह मकवाना : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विदेशों से बंदूक, रिवाल्वर पिस्तौल और राइफलों के कारतूस आयात करने के लिए अनुमति देने में सरकार का क्या आशय है ;

(ख) गत वर्ष देश में कुल कितनी मात्रा में तथा कितने मूल्य की ऐसी सामग्री आयात की गई; और

(ग) क्या सरकार के ध्यान में यह बात आई है कि ऐसी आयातित सामग्री समाज विरोधी तत्वों के हाथों पड़ जाती है और यदि हां, तो सरकार ने इसको रोकने के लिए क्या कदम उठाये हैं ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री शिवराज वी० पाटिल) : (क) घरेलू मांग को पूरा करने के लिए उल्लिखित गोला-बारूद के आयात की व्यवस्था की गई है।

(ख) 1981-82 के आयात आंकड़ अभी उपलब्ध नहीं हैं।

(ग) सरकार को कोई जानकारी नहीं है।